

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 5362
ANSWERED ON 25TH JULY, 2019

STEPS TO PREVENT PEDESTRIAN KILLING ON ROAD

5362. SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:
SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the number of pedestrian killed under the category of road user had increased in the country;
- (b) if so, the details/number thereof during each of the last three years and the current year, State/UT-wise and the reasons therefor along with the reaction of the Government thereto;
- (c) whether the Government has conducted any enquiry in such cases if so, the details and the outcome thereof;
- (d) the details of the compensation provided to the next of kin of deceased persons during the said period; and
- (e) the steps taken/being taken by the Government to prevent such cases of pedestrian killing on roads in the country?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The Ministry analyses the road traffic accidents based on the data received from the police department of all States/UTs. As per information received from police department of States/UTs, the total number of Pedestrians killed under the category of road user during the last four calendar years i.e 2014 to 2017 are shown in the table given below:-

Years	Total number of persons killed in the country	Pedestrian killed under the category of road user in the country
2015	1,46,133	13894
2016	1,50,785	15746
2017	1,47,913	20457

The State-UT wise number of Pedestrians killed under the category of road user and Road accidents during the last three calendar years i.e 2015 to 2017 are given at Annexure.

- (c) No such information is maintained by the Ministry as Law and Order is a State Subject.
- (d) The provisions relating to compensation for the road accident victims and their kith and kin are uniform across the country and provided in the Motor Vehicles Act, 1988.

Chapter X and XI of the Motor Vehicles Act, 1988 deal with third-party insurance and payment of compensation in case of injury or death. The provisions provided in the Motor Vehicles Act, 1988 relating to compensation for the road accident victims are uniform across the country. The Ministry has reviewed the compensation amount and substituted Schedule-II of the Motor Vehicles Act, 1988 relating to compensation amount under section 163A vide notification S.O. No. 2022(E) dated 22nd May, 2018. As per the revised Schedule – II, compensation for:–

- (i) Fatal Accidents:
Compensation payable in case of Death shall be five lakh rupees.
- (ii) Accidents resulting in permanent disability:
Compensation payable shall be = [Rs.5,00,000/- X percentage disability as per Schedule I of the Employee's Compensation Act, 1923 (8 of 1923).
The minimum compensation in case of permanent disability of any kind shall not be less than fifty thousand rupees.
- (iii) Accidents resulting in minor injury:
A fixed compensation of twenty five thousand rupees shall be payable.

(e) The provisions of PUPs, CUPs, Footpath, Foot over Bridge & other pedestrian facilities & other grade separated structures etc. are integral part of the design of development projects keeping in view the site requirement and as per provisions given in IRC: SP-73:2018- "Manual of Specifications & Standards for Two Lanning of Highways with Paved Shoulders", IRC: SP-84-2014- "Manual for Specifications & Standards for Four Lanning of Highways Through Public Private Partnership" IRC:SP-87-2013- "Manual of Specification & Standards for Six Lanning of Highways through Public Private Partnership". Further IRC has also published the IRC: 103-2012 for "Guidelines for pedestrian facilities". The other major initiatives taken by the Ministry are as under:-

- (i) Advocacy/Publicity campaign on road safety through the electronic media and print media to create awareness.
- (ii) The Ministry of Road Transport & Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district.
- (iii)
- (iv) Issue of Guidelines for protection of Good Samaritans.
- (v) Setting up of model driving training Institutes in States.
- (vi) Sanction of 22 Inspection and certification Centres for testing the fitness of the commercial vehicles through an automated system
- (vii) Launch of mobile app for highway users i.e. "SukhadYatra 1033" which enables highways users to report potholes and other safety hazards on National Highways including accidents.
- (viii) Observance of Road Safety Week every calendar year for spreading awareness and strengthening road safety.
- (ix) Road safety has been made an integral part of road design at planning stage.
- (x) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs.

- (xi) Safety standards for automobiles have been improved.
- (xii) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.
- (xiii) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- (xiv) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- (xv) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- (xvi) Free Eye Check-up Camp and distribution of eye glasses is conducted for truck/bus drivers operating on NH.
- (xvii) Removal of Liquor Shops as per directions of Hon'ble Supreme Court vide circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 5362 ANSWERED ON 25-07-2019 ASKED BY SHRI BHARTRUHARI MAHTAB, SHRI RAHUL RAMESH SHEWALE AND SHRIMATI SANGEETA KUMARI SINGH DEO REGARDING STEPS TO PREVENT PEDESTRIAN KILLING ON ROAD.

Total Persons Killed under the category of Pedestrian during the calendar years 2015 to 2017

S. No	States/UTs	2015	2016	2017
1	Andhra Pradesh	691	1251	1379
2	Arunachal Pradesh	0	0	3
3	Assam	36	24	538
4	Bihar	184	200	769
5	Chhattisgarh	42	49	467
6	Goa	64	59	47
7	Gujarat	719	697	985
8	Haryana	228	1596	1071
9	Himachal Pradesh	0	214	171
10	Jammu & Kashmir	28	58	62
11	Jharkhand	34	10	262
12	Karnataka	1207	599	1054
13	Kerala	1300	1246	1332
14	Madhya Pradesh	1962	1627	
15	Maharashtra	1162	2103	1831
16	Manipur	0	4	15
17	Meghalaya	5	32	46
18	Mizoram	10	4	18
19	Nagaland	5	1	5
20	Odisha	318	251	533
21	Punjab	423	433	265
22	Rajasthan	867	898	863
23	Sikkim	3	3	10
24	Tamil Nadu	2618	2966	3507
25	Telangana	598	619	972
26	Tripura	29	42	57
27	Uttarakhand	106	18	127
28	Uttar Pradesh	325	284	1192
29	West Bengal	109	72	1039
30	Andaman & Nicobar Islands	12	5	9
31	Chandigarh	47	38	32
32	D & N Haveli	17	9	2
33	Daman & Diu	11	7	9
34	Delhi	684	250	423
35	Lakshadweep	0	1	0
36	Puducherry	50	76	82
	Total	13,894	15,746	20,457